

# ACT No. XVII OF 1882.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 7th June, 1882.)*

An Act to amend the Indian Ports Act, 1875.

**WHEREAS** it is enacted by the Indian Ports Act, 1875, section thirty-eight, that no vessel of the burden of two hundred tons or upwards shall be moved in any port to which that section has been specially extended without having a Pilot, Harbour-master, or Assistant of the Master Attendant or Harbour-master on board; and that no vessel of any burden less than two hundred tons and exceeding one hundred tons shall be moved in any such port without having on board a Pilot, Harbour-master, or Assistant of the Master Attendant or Harbour-master, unless authority in writing so to do has been obtained from the Conservator or some officer empowered by him to give such authority;

And whereas it is expedient to exempt Native vessels when moved in the Port of Bombay from the provisions of the recited section;

And whereas it is also expedient to exempt pleasure-yachts throughout British India from the levy of port-dues;

It is hereby enacted as follows:—

1. This Act may be called the Indian Ports Act, 1882; and it shall come into force at once.

2. To the recited section the following words shall be added:—

“Nothing in this section shall apply to Native vessels when they are moved in the Port of Bombay.

“If

ort title.  
amendment  
section 38  
Act XII  
1875 as to  
vessels in Port  
of Bombay.

“If any question arise as to whether any vessel is a Native vessel within the meaning of this section, the decision thereon of such authority as the Governor of Bombay in Council may from time to time, appoint in this behalf shall be conclusive.”

3. After section fifty-eight of the Indian Ports Act, 1875, the following section shall be inserted, namely:—

“58A. No port-dues shall be chargeable in respect of any pleasure-yacht.”

Addition to  
Act XII of  
1875.

Port-dues  
not charge-  
able on pleas-  
ure-yachts.